

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE THIRD DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 55 OF 2026

Writ Appeal under clause 15 of the Letters Patent Writ Appeal preferred against the order dated.02/12/2025 passed in W P No.32747 of 2023 and pass on the file of the High Court.

Between:

1. Kavati Chandra shekar yadav, S/o Late K Mallaiah aged about 50 years Occ business R/o H No 650/5 Chandanagar Hyderabad
2. Chepoju Sampurna Chary, S/o C Krishna Murthy aged about 45 years Occ Business R/o H No 650/5 Chandanagar Hyderabad
3. Ganjala Narasimhulu, S/o Late Ganjala Narayana, Aged 70 years, Occ:Retd Employee, R/o H.No.2*31/E2/1, Shivaji Nagar, Serilingampalli, R.R.District.

Petitioner No.3 Writ Appellant No.3 is impleaded das per C.O. dated 03.07.2026 vide I.A No.2/2026.

...WRIT APPELLANTS RESPONDENTS NO.6 AND 7 IN W.P

AND

1. Smt Vavala Suhasini, D/o V Suryanarayana aged about 45 years Occ house wife R/o H No 10-34-6 Bhagyalaxmipet Tadepalligudem West Godavari District Rep by its G.P.A.Holder Subramanyam Arigela S/o A Veerabhadra Rao aged about 73 years Occ business R/o 11-11270 to 276 Flat No 301 Preethi Avenue Mylargadda Sithapalmandi Secunderabad

.....RESPONDENT/WRIT PETITIONER

2. State of Telangana, Rep by its Principal Secretary Municipal Administration and Urban Development Department Secretariat Hyderabad
3. The Greater Hyderabad Municipal Corporation, Rep by its Commissioner Tank Bund Hyderabad

4. The Zonal Commissioner, Greater Hyderabad Municipal corporation Serlingampally zone Circle No 20 Hyderabad
5. The Deputy Commissioner, Greater Hyderabad Municipal Corporation Hyderabad Serlingampally zone circle 20 Hyderabad.
6. The Assistant City Planner, Circle NO 20 Serlingampally GHMC Hyderabad

...RESPONDENTS/RESPONDENTS No.1 To 5

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings in pursuance of the order dated 02.12.2025 passed in W.P.No.32747 of 2023.

**Counsel for the Appellant: SRI SYED MUSAB RAHIM HASHMI REPRESENTING
M/S AHMED LAW FIRM**

**Counsel for the Respondent No.1: SRI. GUDI MADHUSUDHAN REDDY
Counsel for the Respondent No.3 To 6: SRI G.MADHUSUDHAN REDDY,
SC FOR GHMC**

**Counsel for the Respondent No.2: GP FOR MUNICIPAL ADMINISTRATION
AND URBAN DEVELOPMENT**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.55 of 2026

Dated:03.07.2026

Between:

Kavati Chandra Shekar Yadav
and others.

...Appellants

and

Smt. Vavala Suhasini
and others.

...Respondents

JUDGMENT:

Learned counsel Sri Syed Musab Rahim Hashmi, representing
M/s.Ahmed Law Firm, appears for the appellants.

Learned counsel Sri Gudi Madhusudhan Reddy appears for
respondent No.1.

Sri G.Madhusudhan Reddy, learned Standing Counsel for Greater
Hyderabad Municipal Corporation, appears for respondents No.3 to 6.

2. At the instance of respondent No.1 herein writ petitioner seeking a direction upon the respondents -- Greater Hyderabad Municipal Corporation (GHMC), to consider her representation dated 16.10.2023 for cancellation of building permissions granted in favour of the appellants herein, who were respondents No.6 and 7 in the writ petition, in respect of plot No.5 situated at Ramaiah Nagar Colony, Serilingampally, Hyderabad, vide permits dated 14.09.2023 and 03.08.2023, the learned writ court by the impugned judgment passed in W.P.No.32747 of 2023 dated 02.12.2025 set aside the building permissions granted to the writ petitioner and the appellants respectively in the respect of the subject property and directed the Zonal Commissioner, GHMC, to reconsider the building permission applications of the writ petitioner and the appellants afresh and pass orders by affording opportunity of hearing to the writ petitioner and the appellants within a period of four weeks from the date of receipt of a copy of the said order. The appellants, being aggrieved, have preferred this appeal.

3. The matter was adjourned on the last two occasions on account of non-appearance of the learned counsel for the appellants.

4. Today, when the matter has been taken up, learned counsel for respondent No.1 has produced a copy of the order dated 16.01.2026

passed by the Zonal Commissioner, Serilingampally Zone, GHMC, whereby the directions of the learned writ court have been carried out. Both the parties have been directed to apply for fresh building permission through online portal.

5. In such circumstances, after hearing learned counsel for the parties, we find that the subsequent events have rendered the challenge academic. Therefore, liberty is granted to the affected parties, if aggrieved by the reasoned order dated 16.01.2026 passed by the Zonal Commissioner, Serilingampally Zone, GHMC, to assail it in an appropriate proceedings before any appropriate forum in accordance with law.

6. The instant appeal is disposed of accordingly. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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**SD/- M.RAMANA KRISHNA
JOINT REGISTRAR**

SECTION OFFICER

To,

1. The Principal Secretary Municipal Administration and Urban Development Department, State of Telangana, Secretariat Hyderabad
2. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund Hyderabad
3. The Zonal Commissioner, Greater Hyderabad Municipal corporation Serlingampally zone Circle No 20 Hyderabad
4. The Deputy Commissioner, Greater Hyderabad Municipal Corporation Hyderabad Serlingampally zone circle 20 Hyderabad.

5. The Assistant City Planner, Circle No. 20 Serlirigampally, GHMC, Hyderabad
6. One CC to M/S AHMED LAW FIRM, Advocate [OPUC]
7. One CC to SRI. GUDI MADHUSUDHAN REDDY, Advocate [OPUC]
8. One CC to SRI G.MADHUSUDHAN REDDY, SC FOR GHMC [OPUC]
9. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT ,High Court for the State of Telangana At Hyderabad. [OUT]

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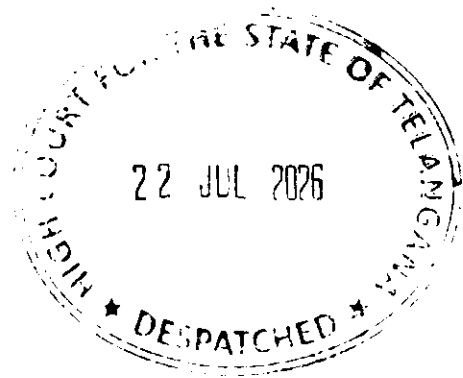
DAN
TKS 

HIGH COURT

DATED: 03/07/2026

JUDGMENT

WA.No.55 of 2026



**ALLOWING THE WRIT APPEAL
WITHOUT COSTS**

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